

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Miscellaneous Application No.75044 of 2021
and
Service Tax Appeal No.76700 of 2017**

Arising out of Order-in-Appeal No.110/ST-I/KOL/2017 dated 26.04.2017 passed by
Commr. (Appeals) of Central Excise, Kolkata)

Commr. of CGST & Excise, Kolkata North
180, Rajdanga Main Road, Shantipally, Kolkata-700107

Appellant

VERSUS

M/s Nag Decorators
37/3, Beniatola Lane, Kolkata 700009

Respondent

APPEARANCE :

Shri A. K. Biswas, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.75040/2021
FINAL ORDER NO.75180/2021**

DATE OF HEARING : 16.04.2021
DATE OF DECISION : 16.04.2021

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

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